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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: JAIPUR BENCH: JAIPUR.

O.A. No.407/96

Date of order: 20.10.1997

Man Singh Chouhan S/o Shri Bhadu Singhji,  
aged around 35 years, resident of Village  
Kabra (Beawar), District Ajmer, Presently  
working as Rest House Attendant in the  
office of R.M.S. Jaipur.

: Applicant

Versus

1. Union of India through Secretary,  
Department of Posts, Ministry of  
Communication, Dak Bhawan, New Delhi.
2. The Chief Post Master General,  
Rajasthan Circle, Jaipur.

: Respondents

Mr. R.N.Mathur, counsel for the applicant  
Mr. V.S.Gurjar, counsel for respondents

CORAM:

HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)  
HON'BLE SHRI RATAN PRAKASH, MEMBER (JUDICIAL)

O R D E R

(PER HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE))

In this application under Section 19 of the  
Administrative Tribunals Act, 1985, the applicant has  
prayed that the respondents may be directed to grant  
temporary status to the applicant on the post of Rest  
House Attendant w.e.f. 1989 or from the date the policy  
as at Annexure A-5 is published. He has further prayed  
that the respondents may be directed to regularise the  
services of the applicant on the post of Rest House  
Attendant and that all consequential benefits may also  
be granted to him.

2. We have heard the learned counsel for the applicant  
and have perused the records, including the document  
presented by the respondents alongwith their Misc.

Application No.37/97.

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3. The applicant was earlier aggrieved by grant of temporary status w.e.f. 30.11.1994. The document annexed to Misc. Application No.37/97 shows that the applicant's representation in this regard has been considered by the Chief Post Master General and it has been decided that he should be granted temporary status w.e.f. 29.11.1989 i.e. the date from which the applicant has sought grant of temporary status. Part of the relief sought by the applicant has been granted to him. The learned counsel for the respondents stated during his arguments that as regards the regularisation of the applicant, it will be granted to him in accordance with the seniority after temporary status as prayed for by him has been granted to him. In these circumstances, we direct that the applicant may file a fresh application if he has any grievance regarding non-grant of regularisation in accordance with the rules and his seniority position.

4. The O.A. stands disposed of accordingly. No order as to costs.

  
(Ratan Prakash)  
Judicial Member

  
(O.P.Sharma)  
Administrative Member